

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 51/TT/2015

Subject : Approval of transmission tariff for (a) LILO of 2nd Circuit of Neyveli - Trichy 400kV D/C Line at Nagapattinam Pooling Station along with associated bays and (b) Strengthening of Neyveli TS-II – TS-I Exp link with higher capacity conductor under “Transmission System associated Contingency Plan for evacuation of Power from IL & FS (2 X 600MW)” from DOCO to 31.3.2019 in Southern Region.

Date of Hearing : 3.3.2015

Coram : Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Karnataka Power Transmission Corporation Limited and 17 others

Parties present : Shri S.K. Venkatesan, PGCIL
Shri S.S. Raju, PGCIL
Shri M.M. Mondal, PGCIL
Shri Prashant Sharma, PGCIL
Shri Jasbir Singh ,PGCIL
Shri Vivek Kumar Singh, PGCIL
Shri Anshul Garg, PGCIL
Shri S.M. Malik, PEL Power
Shri Ananad K. Ganesan, Advocate, PEL Power
Shri Y.L. Dua, IL&FS
Shri S.C. Mishra, IL&FS
Shri Anil Sah. Ayp, IL&FS

Record of Proceedings

The representative of the petitioner submitted that the instant petition has been filed for under “Transmission System associated Contingency Plan for evacuation of Power from IL & FS (2 X 600MW)” in Southern Region. He further requested to grant 90% AFC for the instant asset as provided under Regulation 7(7) of the 2014 Tariff Regulations for inclusion in PoC charges. As per Investment Approval (IA) dated



30.1.2014, the project is scheduled to be commissioned within 18 months from the date of approval of Board of Directors i.e. by 29.7.2015. The assets are anticipated to be commissioned on 15.3.2015. Accordingly, there is no anticipated time over-run. The total estimated completion cost is ₹9925.23 lakh against the apportioned approved cost of ₹9794.74 lakh. Hence, there is a cost over-run.

2. The representative of IL&FS submitted that the transmission tariff in case of the instant assets shall be borne by IL&FS from the date of commissioning of the assets till it becomes a part of the regional asset. He further submitted that the instant asset is unlikely to be commissioned on 15.3.2015 as anticipated by the petitioner and the billing should be done after the actual date of commercial operation of the asset.

3. The Commission observed that since the payment of the transmission charges for the asset will be borne by IL&FS, there is no requirement for including the same in the PoC charges at this stage.

4. In response, the representative of petitioner clarified that the instant petition is for the LILO of 2nd Circuit of Neyveli-Trichy at Nagapattinam Pooling Station. The Nagapattinam Sub-station is going to be commissioned by March end and they are going to complete this line also by 15.3.2015 matching with the Nagapattinam Sub-station. Provisional tariff in case of LILO of 1st Circuit of Neyveli-Trichy at Nagapattinam Pooling Station was not allowed in Petition No. 36/TT/2014 because at that time sub-station at Nagapattinam was not ready but now the sub-station and LILO of 2nd Circuit will be getting ready and commissioned by March end and hence prayed to allow tariff under proviso (i) of Regulation 7(7) for the assets covered in Petition Nos.36/TT/2014 and 51/TT/2015

5. The learned counsel for PEL Power Limited (PEL) submitted that PEL was one of the generators originally envisaged to use the instant transmission assets. However, PEL informed the petitioner in 2011, much before the Investment Approval by the petitioner's Board, that PEL is not coming up with its generation. Still PEL has been impleaded as a respondent in the instant petition. PEL should be deleted from the array of respondents by the petitioner. The Commission directed PEL to file its objections on affidavit.

6. The Commission further directed the petitioner to submit the following information, on affidavit by 3.4.2015 with a copy to the respondents:-

(a) Single Line Diagram (SLD) of assets covered in the petition;

(b) Actual DOCO of Assets. RLDC certificate for charging of Asset(s);



- (c) CEA certificate under Regulation 43 of CEA (Measures Related to Safety & Electricity Supply) Regulations, 2010 within 15 days of declaration of DOCO.
- (d) Revised Auditor certificate as per actual DOCO for Assets;
- (e) If there is delay in completion, the proper details of time over-run, along with documentary evidence and chronology of the activities as per the format given below:-

Asset	Activity	Period of activity				Reason(s) for delay
		Planned		Achieved		
		From	To	From	To	

- (f) Detailed reason(s) for cost over-run in case of Asset-I ;
- (g) There is cost variation in certain heads as per Form 5 as page 42 to 44 and 64 of the petition. The clarification for cost variation along with documentary evidence in respect of following items may be submitted; Items if any, need to be listed;
- (h) Revised Cost Estimate;
- (i) Clarification on Contingency Plan for evacuation of power from IL & FS (2x600 MW);
- (j) SLD of contingency plan;
- (k) A copy of the agreement, if any, and the date from which the line shall be considered in the pool for sharing of transmission charges; and
- (l) The working of Income Tax on Return on Equity as per Regulation 25 of the 2014-19 Tariff regulations while arriving at tariff in the petition. The details of Deferred Tax Liability and its treatment for the period 2014-19.

7. The Commission further directed that due date of filing the information should be complied with and information received after the due date shall not be considered while passing the order.

8. Subject to the above, orders in the petition was reserved.

By order of the Commission

sd/-
(T. Rout)
Chief Legal

